

NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

Company Appeal (AT) (Ins) No. 16 of 2021

In the matter of:

Dinesh Vatsayan (Suspended Director

BBN Foods Hi-Tech Processing Pvt. Ltd.)

....Appellant

Vs.

Gurdev Bassi (Liquidator, BBN Foods

Hi -Tech Processing Pvt. Ltd.) & Anr.

....Respondents

Present

For Appellant: Mr. Anupam Lal Das, Sr. Advocate, Mr. Sinha Shrey

Nikhilesh, Mr. Swastik Verma, Advocates

For Respondent: Mr. Sardavinder Goyal, Advocate for R-1

Mr. Brijesh Kumar Tamber, Advocate for R-2

ORDER

(Virtual Mode)

31.03.2021: Learned Counsel for the Appellant submits that the meeting of CoC held on 30.03.2020 but the matter could not be resolved, he further submits that Bank of Baroda 'Financial Creditor' is agreed to extend the proposal of One Time Settlement (OTS) for further 15 days and if the meeting of CoC is to be scheduled on 05.04.2021 the matter will be resolved. Learned Counsel for the Respondent No. 2 has no objection and he is agreed with the submissions of the Learned Counsel for the Appellant.

Considered the submissions, it is directed that the meeting of CoC be scheduled on 05.04.2021 and RP is directed to place Resolution Plan of the Appellant before the CoC.

Let the matter be fixed 'For Orders' on **20th April, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.